

OFFICE ORDER

In continuation and in addition of this Office Order dt. 04.05.2020 and Pursuant to the Hon'ble High Court Circular dt. 04.05.2020 the following arrangement has been made for urgent applications, Remand Applications, Cr. Bail Applications, A.B.A. To be heard and disposed off by the Hon'ble Judge for the following date :

<u>Name of the Hon'ble Judge</u>	<u>Period</u>
HHJ Shri D. D. Khoche	21/05/2020

It is further notified that except exceptional circumstance, no change in the charge shall be made.

The aforesaid facility is available for new cases as well as for already existing cases, pending cases during the aforesaid period.

The urgent applications for Bail will be preferably allotted to the presiding officers of his/her court and other applications will be given to the other Judges. If the applications are the not of Court of the concerned Judges then applications be equally distributed amongst the Judges.

It is further requested that the cases pending/assigned be heard or disposed by the said P.O. On the same date.

ALL THE ADVOCATES AND LITIGANTS TO TAKE NOTE THAT:

Urgent applications during the above day will be entertained only on proof of prior notice to the opposite party. Proof of such notice be furnished to the judge concerned at the time of moving urgent applications. Filing matters must be moved through the concerned officers only between 11.00 A.M. to 01.00 PM.

Dated this 19th Day of May 2020

S.S. Sawant
19/5/2020
(S.S. Sawant)
2nd Addl. Principal Judge
Civil & Sessions Court,
Borivali Div. Dindoshi, Goregaon.

copy with Compliments to:-

1. The Hon'ble Principal Judge Shri. M.W. Chandwani and all the Hon'ble Judges of City Civil & Sessions Court at Gr. Mumbai and Dindoshi for Information.,
2. All the Registrars and other officers of City Civil & Sessions Court Gr. Mumbai and Dindoshi.
3. All the G.P/PP. At City Civil Gr. Mumbai and Dindoshi.
4. SC Bar Association at Gr. Mumbai and Dindoshi.